

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO.20 OF 2016 & IA NO. 50 OF 2016
APPEAL NO. 26 OF 2016 & IA NOS. 72 & 74 OF 2016
APPEAL NO. 297 OF 2016
APPEAL NO. 1 OF 2016
APPEAL NO. 9 OF 2016 & IA NO. 113 OF 2016

Dated: 9th August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

APPEAL NO.20 OF 2016 & IA NO. 50 OF 2016

In the matter of :

Uttar Pradesh Power Transmission Corporation Ltd. & Ors. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sunil Kumar Rai
Mr. Puneet Chandra
Md. Altaf Mansoor

Counsel for the Respondent(s) : Mr. K. S. Dhingra for R.1

APPEAL NO. 26 OF 2016 & IA NOS. 72 & 74 OF 2016

In the matter of:

State Load Despatch Center, Delhi ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms.Neha Garg

Counsel for the Respondent(s) : Mr. K. S. Dhingra for R.1

Mr. P.K.Shandilya

APPEAL NO. 297 OF 2016

In the matter of :

Punjab State Transmission Corporation Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant : Ms. Anushree Bardhan
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. K.S.Dhingra for R-1
Mr. Rajiv Porwal
Mr. Ashok Rajan for R-2

APPEAL NO. 1 OF 2016

**Chairman-Cum-Managing Director,
Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & Anr. ...Appellant(s)**

Vs.

Central Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Suraj Singh

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R-1
Mr. Rajiv Porwal
Mr. Apoorv Kurup
Mr. A.C. Boxipatro
Mr. Avinash R. for R-2

APPEAL NO. 9 OF 2016 & IA NO. 113 OF 2016

Delhi Transco Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R-1
Mr. Rajiv Porwal for R-2
Mr. P.K.Shandilya

ORDER

IA No. 74 of 2016 in Appeal No. 26 of 2016 (for exemption from filing certified copy of the impugned order) is allowed.

It is stated that learned counsel for the appellant in Appeal No. 297 of 2016 is in some personal difficulty.

List these matters for hearing on **11.10.2017**. Interim order to continue till then.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/kt